

(4)

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 12th day of February 1997.

Original Application no. 125 of 1997.

Hon'ble Mr. S. Dayal Administrative Member.

Gulab Chand, S/o Sri Gannu, R/o Village-Baijapur, Post-Kumbhauna, Distt.-Allahabad.

... Applicant.

C/A Sri A.K. Srivastava

Versus

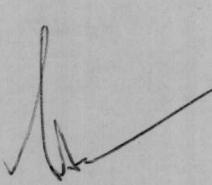
1. Union of India through its Secretary, Ministry of Railways, New Delhi.
2. General Manager, Northern Railway, Baroda House, New Delhi.
3. Divisional Railway Manager, Northern Railway, D.R.M., Office Lucknow.

... Respondents.

C/R ...

ORDER

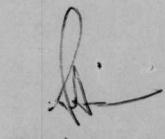
Hon'ble Mr. S. Dayal, Member-A.

  
Sri A.K. Srivastava learned counsel for the applicant. He argues for admission of this case.

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2. The averment made in the application shows that the applicant worked for 58 days from 25.12.88 to 20.02.89 and, thereafter, he worked for seven days which were not in continuance during a period of four months with gaps in between. In such circumstances the claim of the applicant for the relief of appointment as Khalasi or in other class IV post is not tenable. The applicant had worked last upto 20.02.89 and this application is made today. The application is highly time barred and suffers from laches and fails on that account also. Therefore, this application is dismissed in limine.



Member-A

/pc/